

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors

**Vs.**

Revital Reality Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 20.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Piyush Singh, Adv Akshay Shrivastava, Adv  
Shubham Chopra, Adv Jayant Upadhyay

For the Respondent : Adv Ishan Dewan, Adv V. Siddharth,  
Adv Amrithesh Krishna

**ORDER**

Ld. Counsel for the Financial Creditor is present. The arguments on behalf of Financial Creditor were heard on 23.01.2024. Ld. Counsel for the Corporate Debtor is present and submitted that arguing Counsel is not available today due to some personal difficulty and therefore, sought a short adjournment. It is noticed that on the last date of hearing also, Ld. Sr. Counsel for Corporate Debtor was not available. In the interest of justice, last opportunity is being given to the Corporate Debtor to argue the matter. List this matter for arguments of Corporate Debtor on **07.03.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**